

(A)

Central Administrative Tribunal, Principal Bench

Original Application No.148 of 2004

New Delhi, this the 20th day of January, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A. Singh, Member (A)

Smt. Mumtaz Bano,
H.P.O. Under Suspension,
C/o Shri Hargyan Singh
House No. 1114, Gali No. 2
Old Vijay Nagar, Ghaziabad,
U.P.

....Applicant

(By Advocate: Shri N. Safaya)

Versus

1. Union of India, through its
Secretary,
Ministry of Textile,
New Delhi
2. Development Commissioner (Handicrafts)
Government of India,
Ministry of Textile,
Office of Development Commissioner (H)
West Block No. VII
R.K. Puram, New Delhi-66
3. Smt. Raj Rani Sharma,
Assistant Director (NR)/
Enquiry Officer,
Office of Development Commissioner (H)
West Block No. VII
R.K. Puram, New Delhi-66

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant was placed under suspension. On her request, the headquarters were changed to Delhi. Departmental proceedings are being held at Delhi. The applicant seeks that she should be permitted to have a Defence Assistant i.e. M.F. Hussain of Baramulla. Our attention has been drawn towards the letter of 30.12.2003 which indicates that the Controlling Officer of Shri M.F.

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(5)

Hussain is not sparing his services in this regard.

2. We are not dwelling into the merits of the matter. The concerned person i.e. M.F. Hussain is not being relieved at Srinagar by the Srinagar Office. The cause, if any, would arise at Srinagar. The applicant may, therefore, take recourse under the law at a place having jurisdiction.

3. Therefore, we are not dwelling into the merits of the matter. Subject to aforesaid, the O.A. is dismissed.

Issue DASTI.


(S.A. Singh)
Member (A)


(V.S. Aggarwal)
Chairman

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